

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

C.P. (I.B) No.63/7/NCLT/AHM/2018

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2021

Name of the Company: Phoenix ARC Pvt. Ltd. (Trustee of Phoenix  
Trust FY 14-9)  
V/s.  
Doshion Pvt. Ltd.

Section: 7 of the Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned PCS Mr. Ashish Doshi appeared for the Financial Creditor.

Learned Counsel Mr. Shashvata Shukla appeared for the Corporate Debtor.

Learned CA Mr. Sanjay Majmudar appeared.

Learned Counsel for the Financial Creditor submits that for purpose of limitation he is taking benefit of the admission of debt in balance sheet of the Corporate Debtor also and this issue is pending before the Hon'ble Supreme Court. Hence, he seeks time to make submissions. At his request, matter stands adjourned to

31.03.2021

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 2nd day of February, 2021